

[*Translation*]

Acquisition of Land by DDA in Burari Village, Delhi

4079. SHRI RAJ KUMAR RAI : Will the Minister of URBAN DEVELOPMENT be pleased to state :

(a) whether the DDA has acquired land in Burari village of Delhi;

(b) whether this land falls under the jurisdiction of the DDA;

(c) whether it is a fact that people are purchasing and in this village for construction of houses etc. on a large scale through Power of Attorney; and

(d) whether this land belongs to the DDA if so, the steps taken or proposed to be taken by DDA to protect this land ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH) : (a) to (d). The information is being collected and will be laid on the Table of the Sabha.

[*English*]

Sale Permission of Properties

4080. DR. G.S. RAJHANS : Will the Minister of URBAN DEVELOPMENT be pleased to state :

(a) whether it is a fact that a large number of applications for sale permission of properties in Delhi are pending disposal in the Land and Development Office for several years;

(b) if so, the number of such applications pending disposal/decision for the last three years and the reasons for delay; and

(c) the steps taken by Government to clear the pending applications and

streamline the procedure for their disposal in future ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH) : (a) and (b). 67 cases of sale permission are pending final disposal for periods varying from one to three years. The reasons for delay are defective or incomplete application, disputes about the extent of misuse and/or unauthorised construction, assessment of charges for breaches, court cases, decisions on withdrawal of re-entry, legal infirmities, etc.

(c) The procedure is streamlined. The pending applications can be cleared with the cooperation of the lessees/ex-lessees in resolving the disputed points.

Distribution of Imported Dairy Products to States

4081. SHRI K. RAMAMURTHY : Will the Minister of AGRICULTURE be pleased to state :

(a) the agencies responsible for distribution of dairy products received from the EEC since 1983; and

(b) the quality allocated to each agency and the state-wise distribution thereof ?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI YOGENDRA MAKWANA) : (a) and (b). The Indian Dairy Corporation (IDC) is the agency responsible for distribution of dairy products received from the European Economic Community (EEC) under Operation Flood Programme. A statement indicating the skimmed Milk Powder and Butter Oil issued to each State/Union Territory during the years 1983-84 to 1985-86 by the Indian Dairy Corporation is given below.

Statement

Statement Showing Skimmed Milk Powder and Butteroil Issued to Various States/UTs from 1983-84 to 1985-86

Qty. in MT)

	States/UTs	1983-84		1984-85		1985-86 (Provisional)	
		SMP	BO	SMP	BO	SMP	BO
1.	Andhra Pradesh	890	150	1875	930	2200	20
2.	Assam	48	14	56	17	22	13
3.	Bihar	290	42	397	87	579	60
4.	Gujarat	2350	(—)152	1860	65	130	11
5.	Haryana	310	38	162	3	60	—
6.	Himachal Pradesh	55	5	68	—	69	5
7.	Jammu and Kashmir	90	5	106	29	97	8
8.	Karnataka	1780	—	970	100	350	—
9.	Kerala	335	—	165	—	183	—
10.	Madhya Pradesh	491	—	857	70	220	—
11.	Maharashtra	(—) 201	48	1853	46	—	(—)25
12.	Orissa	122	20	135	30	180	59
13.	Punjab	872	330	444	287	70	10
14.	Rajasthan	415	50	242	30	—	—
15.	Sikkim	6	2	28	5	35	9
16.	Tripura	49	—	60	15	51	10
17.	Tamil Nadu	4714	318	5621	967	3454	62
18.	Delhi	17670	2008	18661	2080	8461	40
19.	Uttar Pradesh	313	(—) 15	211	21	—	—
20.	West Bengal	11420	2292	13514	2540	9601	1371
21.	Goa	70	—	100	15	90	10
22.	Pondicherry	65	—	50	—	5	—
23.	Lakshadweep	1	—	3	—	2	—

Note : SMP = Skimmed Milk Powder
BO = Butter Oil